

fixed from time to time. The licensee is responsible for complying with all the laws of the land such as Payment of Wages Act, Hours of Employment Regulation Act, Workmen's Compensation Act, etc.

(15) The licensee shall pay a fair wage to the workmen. Fair wage shall mean wages paid for similar work in the neighbourhood.

(16) The licensee shall engage salesmen and hawkers of good behaviour and character and ensure satisfactory service.

(17) If the licensee commits any breach of the provisions of the contract or in the event of the licensee failing to discharge his obligation under the agreement in a manner satisfactory to the licensor, the licensor shall on giving three months notice in writing to the licensee have the right to determine this agreement without prejudice to the licensor's right to recover all arrears of amounts due.

Delay in Import of Captive Power Plants

531. SHRI DEORAO PATIL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the World Bank had asked the Government of India to indicate, latest by September, 1977, whether the latter propose to utilise the balance of the credit extended by the World Bank for the import of two captive power plants; and

(b) if so, what are the details in this regard and what are the reasons for the delay in importing the captive power plants?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b) Government of India had entered into an agreement with the World Bank for a loan of \$ 105 mil-

lion for improving reliability of operation and capacity utilisation in the fertilizer industry both in the public and private sectors. The schemes for setting up captive power plants in Durgapur and Gorakhpur units of FCI were to be financed out of this loan. As this loan is to be fully utilised before 30th June, 1980, the World Bank officials during recent discussions with the Government of India had requested that the investment decision on these schemes should be taken expeditiously so that the schemes can be taken up for implementation and completed before the terminal date of the loan. These schemes have since been approved and are being taken up for implementation.

Construction of the Hassan-Mangalore Railway Line

532. SHRI VEERENDRA PATIL: Will the Minister of RAILWAYS be pleased to refer to the answer to Unstarred Question 100 given in the Rajya Sabha on the 25th July, 1977 and state:

(a) when the work for the construction of the Hassan-Mangalore railway line has started and what are the reasons for the delay in completing the entire project; and

(b) what is the total outlay on the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The project was sanctioned on 2-11-64. There has been delay in completing this railway project on account of shortage of construction materials including cement, steel and girders required for the project and limited availability of funds. The project is expected to be completed by December, 1978.

(b) The total outlay on this project upto the end of March, 1977 is about Rs. 38 crores and the allotment in the current financial year is Rs. 3.5 crores.